

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 169/MP/2024 along with IA No.39/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.8.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited.
- Petitioner : ReNew Naveen Urja Private Limited (RNUPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Date of Hearing : **7.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Mannat Waraich, Advocate, RNUPL
Ms. Ashabari Thakur, Advocate, RNUPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for relieving the Petitioner of its obligations under the Power Purchase Agreement (PPA) dated 29.8.2022 without any financial liability on account of material / fundamental breach of terms of the said PPA by the Respondent No.1, SECI. Learned counsel further submitted that during the tariff adoption proceedings in Petition No. 353/AT/2022 itself, the Petitioner had raised certain objections. However, vide order dated 9.3.2024 therein, the Commission granted liberty to the developers, including the Petitioner, to raise their objections by a separate Petition. Learned counsel added that another developer, namely, Adani Renewable Energy Four Limited, has also filed a similar Petition bearing Petition No. 348/MP/2023, which is listed for hearing on 23.10.2024, and the present case may also be listed along with the said matter.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

3. The Petition will be listed for hearing on **12.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)